

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
New Delhi

**NOTIFICATION**

No.L- 7/138/(153)/2008-CERC

Dated the 14<sup>th</sup> October, 2009

In exercise of powers conferred under Section 178 read with sub-section (3) of Section 10 of the Electricity Act, 2003 (36 of 2003) and of all other powers enabling it in this behalf, and after previous publication, the Central Electricity Regulatory Commission hereby makes the following regulations, namely: -

**1. Short Title and Commencement**

(1) These regulations may be called the Central Electricity Regulatory Commission (Furnishing of Technical Details by the Generating Companies) Regulations, 2009.

(2) These regulations shall come into force from the date of their publication in the Official Gazette.

**2. Submission of information:** Every generating company which, on the date of commencement of these regulations is operating or setting up a generating station referred to in clause (a) or clause (b) of sub-section (1) of Section 79 of the Electricity Act, 2003 (36 of 2003) shall furnish to the Commission, up-to-date details prescribed in the Forms A,B and C appended to these regulations, as applicable to the type of the generating station, separately for each stage of the generating station

owned by it, indicating the status as on 1<sup>st</sup> April of the year, by 30<sup>th</sup> April of every year along with soft copy of the such details.

Provided that in case of a generating company proposing to set up a generating station after commencement of these regulations, the first report with the specified details shall be submitted at least three years before the projected date of commercial operation of the first unit of the generating station, proposed to be set up by it.

Sd/  
(Alok Kumar)  
Secretary

**TECHNICAL DETAILS TO BE FILED BY THE GENERATING COMPANIES IN COMPLIANCE OF  
SUB-SECTION (3) OF SECTION 10 OF THE ELECTRICITY ACT, 2003**

**Coal/Lignite Fired Thermal Generating Stations**

1	Name and address of the generating company		
2	Name of the generating station		
3	Location (District and State) of the generating station		
4	Type	Coal /Lignite	
5	Installed capacity and configuration (number of units x MW) of existing/ under execution project :		
(i)	Unit -I	MW	
(ii)	Unit-II	MW	
(iii)	.....	MW	
iv)	.....	MW	
6	Actual/expected dates of commercial operation, Unit-wise :	DD / MM / YYYY	
(i)	Unit -I		
(ii)	Unit-II		
(iii)	.....		
iv)	.....		
7	Details of tied up beneficiaries/target beneficiaries/merchant capacity along with percentage share with reference to the installed capacity for each beneficiary/category		
(i)	Beneficiary - 1	(%)	
(ii)	Beneficiary - 2	(%)	
(iii)	.....	(%)	
iv)	.....	(%)	
8	Associated transmission system or proposed evacuation arrangement		

9	Name of manufacturer:		
(i)	Steam generator		
(ii)	Steam turbine		
(iii)	Generator:		
10	Main fuel and Source		_____ Indigenous/imported
(i)	Linked Mine		
(ii)	Mode of Transport		MGR/Rail/Road/Sea/Rail-cum-Sea
11	Gross Calorific Value (GCV) of fuel used/to be used	(Kcal/Kg)	
12	Secondary Fuel used/proposed to be used		LSHS/HFO/HSD/others-specify
13	Rated Main Steam Pressure at inlet to turbine	kg/cm <sup>2</sup> (abs.)	
14	Rated Main Steam Temperature at inlet to turbine	Centigrade	
15	Rated Reheat Steam pressure at inlet to turbine	Kg/cm <sup>2</sup> (abs.):	
16	Rated Reheat Steam Temperature at inlet to turbine	Centigrade	
17	Range of Design fuel specified		
i)	Ash	(%)	Max. Min.
ii)	Moisture	(%)	Max. Min.
iii)	Gross Calorific Value (GCV)	(Kcal/Kg)	Max. Min.
iv)	Volatile Matter (VM)	(%)	Max. Min.
18	Guaranteed Turbine Cycle Heat Rate under reference conditions	(Kcal/kWh)	
19	Reference conditions for Guaranteed Turbine Cycle Heat Rate		
i)	Make up	(%)	
ii)	MCR	(%)	
iii)	Design inlet cooling water temperature	Centigrade	
20	Guaranteed boiler Efficiency(on GCV Basis)	%	

21	Reference fuel as specified for guaranteed Boiler efficiency		
i)	Ash	(%)	
ii)	Moisture	(%)	
iii)	Gross Calorific Value (GCV)	(Kcal/Kg)	
iv)	Volatile Matter (VM)	(%)	
22	Number and Type of Boiler Feed Pumps	Steam Turbine driven / Electrical Motor driven	
23	Source of cooling water		
24	Type of cooling cycle used	Close cycle	Once Through /
25	Type of cooling Tower	Natural Draft / Induced Draft	

**Note:**

a	Any other relevant information or any site specific information in respect of generating station e.g FGD etc. may also be furnished.
b	beneficiary" shall have the meaning as specified in Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulation, 2009.
c	Installed capacity" shall have the meaning as specified in Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulation, 2009
d	merchant capacity" means the quantum of power proposed to be sold, other than that sold through long-term power supply agreement;
e	Target beneficiary" means an agency who is likely to be entering into a long-term power purchase agreement with the generating company;
f	A soft copy of above details (Electronic form) shall also be furnished.

**TECHNICAL DETAILS TO BE FILED BY THE GENERATING COMPANIES IN COMPLIANCE OF  
SUB-SECTION (3) OF SECTION 10 OF THE ELECTRICITY ACT, 2003**

**Gas/Liquid/Diesel Generating Stations**

1	Name of the generating station		
2	Location (District and State) of the generating station		
3	Type	Gas /Liquid fuel/Diesel	
4	Installed capacity and configuration (number of units x MW) of existing/ under execution project :	(Capacity of GT and ST to be given separately)	
(i)	GT-I	MW	
(ii)	GT-II	MW	
(iii)	ST & Block-I	MW	
iv)	.....	MW	
5	Actual/expected dates of commercial operation, Unit-wise :	<b>DD / MM / YYYY</b>	
(i)	GT-I		
(ii)	GT-II		
(iii)	ST & Block-I		
iv)	.....		
6	Details of tied up beneficiaries/target beneficiaries/merchant capacity along with percentage share with reference to the installed capacity for each beneficiary/category		
(i)	Beneficiary - 1	(%)	
(ii)	Beneficiary - 2	(%)	
(iii)	.....	(%)	
iv)	.....	(%)	
7	Associated transmission system or proposed evacuation arrangement		

8	Name of manufacturer:		
(i)	Gas Turbine		
(ii)	Steam Turbine		
(iii)	Heat Recovery Steam Generator (HRSG)		
(iv)	Generator		
9	Main fuel and Source	_____ (Indigenous/imported)	
(i)	Linked Source		
(ii)	Mode of Transport	Rail/Road/Sea/Rail-cum-Sea/Pipe line	
10	Gross Calorific Value (GCV) of fuel used/to be used	Kcal/SC M or Kcal/litre	
11	i) Alternate fuel (Specify)		
	ii) Gross Calorific Value (GCV) of alternate fuel	Kcal/SC M or Kcal/litre	
12	Rated Gas Pressure at inlet to gas turbine	kg/cm <sup>2</sup> (abs.)	
13	Rated Temperature at inlet to gas turbine (tit)	Centigrade	
14	Rated Steam pressure at inlet to steam turbine	Kg/cm <sup>2</sup> (abs.)	
15	Rated Steam Temperature at inlet to steam turbine	Centigrade	
16	Source of Cooling water		
17	Type of Water Cooling Cycle used	Once Through /Closed cycle	
18	Type of Cooling Tower	Natural Draft or Induced Draft	
19	Guaranteed Gross Station Heat Rate		
i)	Combined cycle mode	(Kcal./kWh)	
ii)	Open cycle mode	Kcal./kWh)	
20	Reference condition for Guaranteed Gross Station Heat Rate		

i)	Make up	%	
ii)	MCR	%	
iii)	Design Inlet Cooling Water Temperature	Centigrade	
iv)	Ambient Air Temperature	Centigrade	
v)	Ambient Air Pressure	(kg/cm2)	
vi)	Relative Humidity	%	
21	Specified Site Ambient Air Conditions:		
i)	Temperature	Centigrade	
ii)	Pressure	(kg/cm2)	
iii)	Humidity	%	

**Note:**

a	Any other relevant information or any site specific information in respect of generating station may also be furnished.
b	beneficiary” shall have the meaning as specified in Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulation, 2009.
c	Installed capacity” shall have the meaning as specified in Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulation, 2009
d	merchant capacity” means the quantum of power proposed to be sold, other than that sold through long-term power supply agreement;
e	Target beneficiary” means an agency who is likely to be entering into a long-term power purchase agreement with the generating company;
f	A soft copy of above details (Electronic form) shall also be furnished.



**TECHNICAL DETAILS TO BE FILED BY THE GENERATING COMPANIES IN COMPLIANCE OF  
SUB-SECTION (3) OF SECTION 10 OF THE ELECTRICITY ACT, 2003**

**Hydro Electric Generating Stations**

1	Name and address of the generating company		
2	Name of the generating station		
3	Location (District and State) of the generating station		
4	Type	Run of River/Pondage	
5	Installed capacity and configuration (number of units x MW) of existing/ under execution project :		
(i)	Unit -I	MW	
(ii)	Unit-II	MW	
(iii)	.....	MW	
iv)	.....	MW	
6	Actual/expected dates of commercial operation, Unit-wise :	DD / MM / YYYY	
(i)	Unit -I	MW	
(ii)	Unit-II	MW	
(iii)	.....	MW	
iv)	.....	MW	
7	Details of tied up beneficiaries/target beneficiaries/merchant capacity along with percentage share with reference to the installed capacity for each beneficiary/category		
(i)	Beneficiary - 1	(%)	
(ii)	Beneficiary - 2	(%)	
(iii)	.....	(%)	
iv)	.....	(%)	
8	Associated transmission system or proposed evacuation arrangement		

9	Name of manufacturer:		
(i)	Turbine (Francis/Kaplan/Pelton)		
(ii)	Generator		
10	Design Energy (MU)	(MU)	
11	Average Head	(M)	
12	Rated Head	(M)	
13	Full Reservoir Level (FRL)	(M)	
14	Minimum Draw Down Level (MDDL)	(M)	
15	Variation in machine output at different levels between Full Reservoir Level and Minimum Draw Down Level	MW	
16	Design Silt Levels for desilting chamber:		
i)	Maximum at inlet	(ppm)	
ii)	Maximum at outlet	(ppm)	
17	Expected annual energy generation	(MU)	
18	Design guaranteed efficiency of turbine		

**Note:**

a	Any other relevant information or any site specific information in respect of hydro generating station may also be furnished.
b	beneficiary” shall have the meaning as specified in Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulation, 2009.
c	design energy” shall have the meaning as specified in Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulation, 2009
d	Installed capacity” shall have the meaning as specified in Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulation, 2009
e	merchant capacity” means the quantum of power proposed to be sold, other than that sold through long-term power supply agreement;
f	Target beneficiary” means an agency who is likely to be entering into a long-term power purchase agreement with the generating company;
g	A soft copy of above details (Electronic form) shall also be furnished.